

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1432/(MAH)/2017

CORAM:


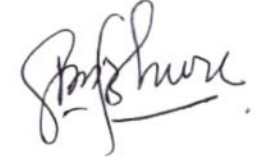

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Aksh Opfibre Ltd.
V/s.
Aircel Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Lakshya R. Adhewar	Adv. for Operational Creditor	
2.	Vaibhav Bhure	Adv. for the Corporate Debtor	
	Netrali Khambal	Representative of corporate debtor	

ORDER

C.P. No. 1432/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. It is stated that in view of the Settlement Agreement between the parties, he is seeking permission to Withdraw the Petition.
3. Memo of Withdrawal placed on record dated 17.11.2017.
4. As a consequence this Petition is disposed of as Withdrawn. To be consigned to the records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)